GOVERNMENT OF MANIPUR
SECRETARIAT: DEPARTMENT OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

NOTIFICATION

Imphal, the 20th August, 2026

No.ARS-202/1/2026-CAFANDPD-CAF&PD: Whereas the draft Manipur Legal Metrology (Enforcement) (Second Amendment) Rules, 2026 further to amend the Manipur Legal Metrology (Enforcement) Rules, 2011, was notified and published in the Manipur Gazette Extra Ordinary No.166 dated 06/08/2026 as required under sub-section (4) of section 53 of the Legal Metrology Act, 2009 (No. 1 of 2010) inviting objections or suggestions from the interested persons to said draft Rules within 15(fifteen) days from the date of publication of the said draft Rules in the official Gazette.

Whereas, no suggestions/objections have been received within the stipulated period.

Now, therefore, in exercise of the powers conferred by section 53 of the Legal Metrology Act,2009, the State Government hereby makes the following Rules, namely: -

THE MANIPUR LEGAL METROLOGY (ENFORCEMENT) (SECOND AMENDMENT) RULES, 2026

1. Short title and commencement:- (1) These rules may be called the Manipur Legal Metrology (Enforcement) (Second Amendment) Rules, 2026.
(2) They shall come into force from the date of their publication if the Official Gazette.

2. Substitution of Rule 11.- For rule 11 of the Manipur Legal Metrology (Enforcement) Rules, 2011 (hereinafter referred to as the principal rules), the following rule shall be substituted, namely:-

"**11. Registration of manufacturer, repairer and dealer of Weights and measures.-** (1) Every manufacturer, repairer or dealer of weights and measures shall make an application to the controller or such other officer for issuing registration certificate as may be authorized in this behalf, online, on such portal as may be specified by the State Government by issuing notification in the Official Gazette:

Provided that no registration certificate to the repair shall be required by manufacturer to repair weight or measure manufactured by him and used in a state other than the state of manufacture of the same, but the manufacturer has to inform in advance the concerned legal metrology officer about the repairing.

(2) Every registration certificate issued to a manufacturer, repairer or dealer shall be in the appropriate form set out in Schedule III.

(3) Fee for issuance of registration certificate to a manufacturer, repairer or dealer as specified in Schedule-IV shall also be paid online in the said portal or to the controller or such other officer for issuing registration certificate as may be authorized in this behalf.

(4) The fee payable for the alteration of a registration certificate or for the issue of a duplicate registration certificate shall be one half of the registration fee as specified in Schedule-IV.

(5) The form of online application shall be such as specified in Schedule II-A.

(6) The Controller or such other officer as may be authorized by him in this behalf, shall maintain a register of registration certificate issued to the manufacturers, dealers and repairers in the form as specified in Schedule V.

(7) Every manufacturer/repairer/dealer registered under the Act and these rules shall maintain such workshop/equipments /tools /registers etc. as the case may be, as per the terms and conditions of the registration.

(8) Every registration certificate issued under this Act shall be displayed in a conspicuous place in the premises where the registered owner carries on business.

(9) A registration certificate issued under the Act shall be based on self-declaration. The registration certificate shall be for perpetuity and no renewal shall be required. No prior inspection shall be required for grant of the registration certificate and the registration certificate shall neither be saleable nor transferable.

(10) On submitting required documents and fee, these registration certificates under the Act shall be granted within 14(fourteen) working days from the date of submission of application, otherwise the registration certificate shall be automatically granted.".

3. Amendment of Rule 12. – In rule 12 of the principal rules

(i) for the word " licence", wherever they occur, the word " registration certificate" shall be substituted;
(ii) in sub-rules (3), (4) and (5), for the word "licencee", the word " registrant " shall be substituted.

4. Amendment of Rule 13. - In rule 13 of the principal rules, for the word "licenced", the word " registered" shall be substituted.

5. Substitution of Rule 14.- For rule 14 of the principal rules, the following rule shall be substituted, namely:-

"**14. Verification of Weights or measures.-** (1) Every person seeking verification and stamping of Weights and Measures used for commercial purposes shall apply in such manner as may be specified by the State Government by issuing Notification in the Official Gazette.

(2) A legal metrology officer may visit, premise within the local limits of his jurisdiction to inspect and test any weight or measure which is being or is intended or likely to be used in any transaction or for protection in pursuance of general or special order, instruction or authorization issued by the Controller of Legal Metrology shall be deemed to have been made under a lawfull warrant.

(3) The legal metrology officer shall obliterate the stamp on any weight or measure, if it is found during inspection that –

(a) any weight or measure which being due for re-verification has not been submitted for such re-verification;

(b) any weight or measure which does not conform to the standards established by or under the Act:

Provided that where the legal metrology officer is of opinion that the defect or error in such weight or measure is not such as to require immediate obliteration of the stamp, he shall inform the user, of the defect or error found in the weight or measure and call upon user to remove the defect or error within such time, not exceeding eight days and shall-

(i) if user fails to remove the defect or error within that period, obliterate the stamp, or

(ii) if the defect or error is so removed as to make the weight or measure conform to the standards established by or under the Act, verify and stamp such weight or measure.

Explanation.– The obliteration of the stamp on any weight or measure shall not take away or abridge the power of the legal metrology officer to seize such weight or measure in accordance with the provisions of the Act." .

6. Amendment of Rule 19. – In rule 19 of the principal rules, in sub-rule (3), for the word "licenced", the word " registered" shall be substituted.

7. Substitution of Schedule-IIA.- In Schedule–IIA of the principal rules, the existing Form LM-1, Form LR-1 and Form LD-1 shall be substituted by the following Form LM-1, Form LR-1 and Form LD-1 respectively:-

SCHEDULE – II–A

[See rule 11(1) and (5)]

Form – LM – 1

[Application form for Registration as Manufacturer of weights & measures under the Legal Metrology Act, 2009]

To,

	To be filled by the Applicant
(1)	(2)

1. Name of the manufacturing concern for which registration certificate is desired. .....

2. Complete address of the concern. Whether premises are owned/rented/taken on lease/leave licence, duly supported by documents. .....

3. Date of Establishment of workshop/factory. .....

4. Name (s) and address (s) along with their father's/ husband's name of proprietor (s) and/or Partners and Managing Director (s) in the case of Limited company .....

5. The date and current registration number of factory/ shop/ establishment/ Municipal Trade licence. .....

6. Nature of manufacturing activities at present. .....

7. The type of weights and measures proposed to be manufactured viz : .....
   (i) Weights
   (ii) Measures
   (iii) Weighing Instruments
   (iv) Measuring Instruments with details in each case.

8. The number of persons employed/proposed to be employed ..... Skilled
   (ii) Semi-skilled
   (iii) Unskilled
   (iv) Specialist trained in the line

9. The monogram or trade mark intended to be imprinted on weights and measures to be manufactured. .....

10. Details of machinery, tools accessories, owned and used for manufacturing weights measures etc. .....

11. Details of foundry/workshop facilities arranged. Whether ownership, long term lease etc. .....

12. Facilities of steel casting and hardness testing of Vital parts etc or other means. .....

13. Availability of electric energy. .....

14. Details of loan received from Government or financial Institution. If so, give details. .....

15. Name of bankers, if any. .....

16. Registration Number of GST .....

17. Have you applied previously for a manufacturer's registration? If so, when and with what results? .....

18. (a) Whether the item (s) proposed to be manufactured will be sold within the State or .....

out side the state or both.

(b) Details of Model Approval received from Government of India;

19. Aadhaar Registration Number .....
20. PAN Number .....
21. Geo-location of the establishment .....
22. Mobile Number .....
23. E-Mail Address .....
24. Bank Account Number .....
25. Third party certificate (In Case of hazardous/high risk item) .....

To be certified by the applicant (s)

Certified that I/We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under.

I/We agree to deposit the Scheduled registration fees with Government as soon as required to do so by the Registration Authority.

All the information furnished above is true to the best of my/our knowledge.

Place : .....

Date : Signature and Designation

Final orders of Registration Authority

Registration certificate granted / refused:

Registration certificate Number:

Valid till:

Place:

Date:

Signature and Designation

SCHEDULE – II-A

[See rule 11 (1)]

Form LR – 1

[Application for Registration as Repairer of Weights & Measures under the Legal Metrology Act, 2009]

To,

		To be filled by the applicants
	1	2
1.	Name of the concern seeking the registration certificate.	.....
2.	Complete address of the workshop.	.....
3.	(a) Whether premises are owned/rented/taken. On lease dully supported by documents. (b) Date of establishment.	.....
4.	Name (s) and address (s) along with their father's/ husband's name of proprietor (s) and/or Partners and Managing Director (s) in the case of Limited company.	.....
5.	Number and date of shop/establishment/current Municipal Trade Licence.	.....
6.	Registration Number of GST.	.....
7.	The type of weights and measures proposed to repaired.	.....
8.	Area in which you wish to operate.	.....
9.	Previous experience in the line.	.....
10.	Number of skilled staff employed or proposed to be employed: (i) Skilled (ii) Semi-skilled (iii) Unskilled (iv) Employees trained in the line	.....
11.	Details of machinery/tools/accessories available.	.....
12.	Availability of electric energy.	.....
13.	Have you sufficient stock of Loan/Test weights etc. ? Give details.	.....
14.	Have you applied previously for a repairer's registration?	.....

If so, When and with what results?

15. Details of loan received from Government or financial Institution. If so, give details. .....
16. Aadhaar Registration Number .....
17. PAN Number .....
18. Geo-location of the establishment .....
19. Mobile number .....
20. E-Mail Address .....
21. Bank Account Number .....
22. Third party certificate (In Case of hazardous/high risk item) .....

To be certified by the applicant(s)

Certified that I/We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under.

I/We agree to deposit the Scheduled registration fees with Government as soon as required to do so by the Registration Authority.

All the information furnished above is true to the best of my/our knowledge.

Place: .....

Date: Signature and Designation

Final orders of Registration Authority

Registration certificate granted/refused:

Registration certificate Number:

Valid till:

Place: .....

Date: Signature and Designation

SCHEDULE – II–A

[See rule 11 (1)]

Form LD-1

[Application Form for Registration as Dealers in Weights & Measures under the Legal Metrology Act, 2009]

To,

		To be filled by the applicant
	1	2
1.	Name of the establishment/shop/person seeking the registration certificate.	.....
2.	Complete address of the establishment etc.	.....
3.	Date of establishment.	.....
4.	Name (s) and address (s) of proprietors and / or partners and Managing Director (s) in the case of Limited company.	.....
5.	Number and date of Registration Number of current shop/establishment/Municipal Trade licence.	.....
6.	Categories of weights and measures sold/proposed to be sold at present.	.....
7.	Registration Number of GST	.....
8.	Do you intend to import weights, etc. from places outside the State/Country? If so, indicates sources of supply. (Give details of manufacturer's trademark/ monogram and his registration number) and provide:	.....
(a)	Registration of Importer of Weights and Measures, if any	.....
(b)	Approval of model imported into India by Central Government.	.....
9.	Have you applied previously for a dealer's registration, either in this State or elsewhere? If so, give details?.	.....
10.	Aadhaar Registration Number	.....
11.	PAN Number	.....
12.	Geo-location of the establishment	.....
13.	Mobile Number	.....
14.	E-Mail Address	.....
15.	Bank Account Number	.....
16.	Details of Loan received from the Government or	.....

17. Financial Institution. If so, give details.

18. Third party certificate (In Case of hazardous/high risk item) .....

To be certified by the applicant(s)

Certified that I/We have read the Legal Metrology Act, 2009 and the Manipur Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued there under.

I/We agree to deposit the Scheduled registration fees with Government as soon as required to do so by the Registration Authority.

All the information furnished above is true to the best of my/our knowledge.

Place: .....

Date:: Signature and Designation.

Final orders of Registration Authority

Registration certificate granted/refused:

Registration certificate Number:

Valid till:

Place: .....

Date: Signature and Designation.

8. Amendment of Schedule-III.- In the principal rules in Schedule - III, in FORM LM-3, FORM LR-3 and FORM LD-3, -

(i) for the word " Licensing Forms", wherever they occur, shall be substituted by the words "Registration Forms".

(ii) for the word " licence", wherever they occur, shall be substituted by the words "registration certificate".

(iii) for the word " licenced", wherever they occur, shall be substituted by the word "registered".

9. Substitution of Schedule-IV.-

Schedule IV of the principal rules shall be substituted by the following Schedule, namely,-

"SCHEDULE-IV
[See rule 11(3)]
Government of .....
Office of Controller of Legal Metrology

Registration fee for manufacturers, repairers and dealers of weights and measures

Issue of registration certificate to:

(i)	Manufacturers	:	Rs. 3000.00
(ii)	Repairers	:	Rs. 2000.00
(iii)	Dealers	:	Rs. 2000.00. ".

10. Amendment of Schedule-V.- In the principal rules, in Schedule-V,

(i) for the word " licenced", the word " registered" shall be substituted.
(ii) for the word " licence", the word " registration certificate" shall be substituted.

11. Amendment of Schedule-VI.- In the principal rules, in Schedule VI, for the word "licencee", the word " registrant " shall be substituted.

12. Amendment of Schedule-VII.- In the principal rules, in FORM LM-4, FORM LR-4 and FORM LD-4

(i) for the word " licence", wherever they occur, the words " registration certificate" shall be substituted.
(ii) for the word "Licensing", wherever they occur, the word " Registration " shall be substituted.

13. Substitution of Schedule-IX.-

Schedule-IX of the principal rules shall be substituted by the following Schedule, namely,-

" SCHEDULE-IX

[*See Rule 16*]

Fee payable for verification and Stamping of Weights and Measures and Weighing and Measuring Instruments

1. (a) Bullion Weights:

Denomination (1)	Fee per piece (Rs.) (2)
10 Kg.	60.00
5 Kg.	40.00
2 Kg.	40.00
1 Kg.	40.00

500 g.	30.00
200 g.	30.00
100 g.	30.00
50 g.	30.00
20 g.	30.00
10 g.	30.00
5 g.	30.00
2 g.	30.00
1g	30.00

(b) **Carat Weights:**

100g (500 c)	20.00
40g (200 c)	20.00
20g (100 c)	20.00
10g (50 c)	20.00
4g (20 c)	20.00
2g (10 c)	20.00
1g (5 c)	20.00
400mg (2 c)	20.00
200mg (1 c)	20.00
100mg (0.5 c)	20.00
40mg (0.02 c)	20.00
20mg (0.01 c)	20.00
10mg (0.05 c)	20.00
4mg (0.02c)	20.00
2mg (0.01 c)	20.00
1mg (0.005c)	20.00

(c) Cylindrical knob type weights:

Denomination (1)	Fee per piece (Rs.) (2)
10 Kg.	40.00
5 Kg.	30.00
2 Kg.	30.00
1 Kg.	20.00

500 g.	10.00
200 g.	10.00
100 g.	10.00
50 g.	10.00
20 g.	10.00
10 g.	10.00
5 g.	10.00
2 g.	10.00
1g	10.00

(d) Sheet metal Weight (other than Bullion)

Denomination (1)	Fee per piece (Rs.) (2)
500 mg.	10.00
200 mg.	10.00
100 mg.	10.00
50 mg.	10.00
20 mg.	10.00
10 mg.	10.00
5 mg.	10.00
2 mg.	10.00
1 mg.	10.00

(e) Iron hexagonal, knob type weights and parallelepiped weights:

Denomination (1)	Fee per piece (Rs.) (2)
50 Kg.	50.00
20 Kg.	40.00
10 Kg.	40.00
5 Kg.	40.00
2 Kg.	30.00
1 Kg.	20.00
500 g.	10.00
200 g.	10.00

100 g.	10.00
50 g.	10.00
20g	10.00
10g	10.00
5g	10.00
2g	10.00
1g	10.00

(f) Standard weights for testing of high capacity weighing machines:

Denominations	Fee corresponding to Max permissible relative error 0.5/10000 in Rs.	Fee corresponding to Max permissible relative error 3.3/10000, 1.7/10000 and 1.0/10000 in Rs.
100kg	150.00	100.00
200kg	300.00	200.00
500kg	600.00	400.00
1000kg	1500.00	1000.00
2000kg	3000.00	2000.00
5000kg	5000.00	4000.00

2. Capacity Measures:

Denomination (1)	Fee per piece (Rs.) (2)
100 litre and above	Rs. 100 for the Ist 100 litre plus Rs. 12 for every additional 100 litre or part thereof subject to maximum of Rs. 5000.
50 l	100.00
20 l	50.00
10 l	25.00
5 l	25.00
2 l	20.00
1 l	20.00
500 ml	20.00
200 ml	20.00
100 ml	20.00
50 ml	20.00
20 ml	20.00

10 ml	20.00
5 ml	20.00
2 ml	20.00
1 ml	20.00

3. Length Measures:

(a) Non-Flexible –

Denomination (1)	Fee per piece (Rs.) (2)
2 m.	20.00
1 m.	20.00
0.5 m.	20.00
1 m. graduated (at every cm)	40.00
0.5 m. graduated (at every cm)	40.00

(b) Fabric Plastic/ Woven/Steel tapes –

Accuracy Class (1)	Fee per metre in Rs.
Class-I	2.00
Class-II	2.00
Class-III	1.00

(c) Folding Scales –

Denomination (1)	Fee per piece (Rs.) (2)
1 m.	20.00
0.5 m.	20.00

(d) Surveying Chain –

Denomination (1)	Fee per piece (Rs.) (2)
30 m.	200.00
20 m.	200.00

4. Beam Scale Class A & B:

Denomination (1)	Fee per piece (Rs.) (2)
200 kg.	800.00
100 kg.	600.00
50 kg.	300.00
20 kg.	300.00
10 kg.	300.00
5 kg.	200.00
2 kg.	200.00
1 kg.	200.00
500 g and below	120.00

5. Beam Scales Class C& D:

Denomination (1)	Fee per piece (Rs.) (2)
1000 kg.	400.00
500 kg	400.00
300 kg	400.00
200 kg	200.00
100 kg	200.00
50 kg	40.00
20 kg	40.00
10 kg	40.00
5 kg	30.00
2 kg	30.00
1 kg	30.00
500 g and below	20.00

6. Non-Automatic Weighing Instruments - Mechanical (analogue) Class III & IIII :

400 t	5000.00
300 t	5000.00
200t	5000.00
150 t	4000.00

100 t	4000.00
80 t	4000.00
60 t	4000.00
50 t	4000.00
40 t	4000.00
30 t	4000.00
25 t	4000.00
20 t	4000.00
15 t	4000.00
10 t	2000.00
5 t	1000.00
3 t	800.00
2 t	800.00
1500 kg	600.00
1000 kg	600.00
500 kg	600.00
300 kg	400.00
250 kg	400.00
200 kg	200.00
150 kg	200.00
100 kg	200.00
50 kg	200.00
30 kg	200.00
25 kg	150.00
20 kg	150.00
15 kg	100.00
10 kg	100.00
5 kg	100.00
3 kg	100.00
2 kg	100.00
1 kg	100.00
500 g. and below	50.00

7. Non-Automatic Weighing Instruments - Electronic Class III & IIII :

400 t	5000.00
300 t	5000.00
200t	5000.00
150 t	4000.00
100 t	4000.00
80 t	4000.00

60 t	4000.00
50 t	4000.00
40 t	4000.00
30 t	4000.00
25 t	4000.00
20 t	4000.00
15 t	4000.00
10 t	2000.00
5 t	2000.00
3 t	1000.00
2 t	1000.00
1500 kg	600.00
1000 kg	600.00
500 kg	600.00
300 kg	600.00
250 kg	400.00
200 kg	400.00
150 kg	400.00
100 kg	400.00
50 kg	400.00
30 kg	400.00
25 kg	400.00
20 kg	200.00
15 kg	200.00
10 kg	200.00
5 kg	200.00
3 kg	200.00
2 kg	200.00
1 kg	200.00
500 g. and below	200.00

8(i) Not Automatic Weighing instruments both mechanical and electronics class I & II:

Capacity	Fee (Rs.)
Exceeding 50 t	5000.00
Not exceed 50t but exceed 10t	4000.00
Not exceed 10t but exceed 1t	2000.00
Not exceed 1t but exceed 50kg	1000.00
Not exceed 50kg but exceed 10kg	500.00
Not exceed 10kg	400.00

8(ii). Automatic Weighing Instrument:

Capacity	Fee in Rs.
Exceeding 100 t	5000.00
Not exceeding 100t but exceeding 50t	4000.00
Not exceeding 50t but exceeding 10t	2000.00
Not exceeding 10t but exceeding 1t	1000.00
Not exceeding 1t but exceeding 50kg	500.00
Not exceeding 50kg but exceeding 10kg	400.00
Not exceeding 10kg	400.00

9. Volumetric measuring instruments:

a. Dispensing pumps each pump : Rs.2000.00 per unit
b. Totalizing counter : Rs. 1000.00 per unit
c. Other instruments :

Capacity	Fee in Rs.
Exceeding 100 litre	Rs. 1000 for the Ist 100 liters plus Rs. 500 for every additional 100 liters or part thereof subject to maximum of Rs. 5000.00
Not exceeding 100 litre but exceeding 50 litre	1000.00
Not exceeding 50 litre but exceeding 20 litre	500.00
Not exceed 20 litre	400.00

10. Flow meters:

Flow rate up to 100 litre/ min. Rs.4000.00
Above 100 litre/ min upto 500 litre/ min Rs.5000.00
Above 500 litre /min. Rs.7000.00

11. Linear Measuring Instruments:

Taxi, Autorishaw meters Rs.300.00
Other meters Rs.100.00 for the Ist 1000 m. or part there of
Plus Rs. 10.00 for every additional 100 m. or part thereof subject to maximum of Rs.5000.00 per unit

12. Clinical Thermometer

Mercury in Glass Rs. 5.00 per unit
Digital type Rs. 20.00

13. Water meter Rs. 25.00 per unit

14. Peg Measure:

30 ml	150.00
60 ml	150.00
100 ml	150.00

15. CNG Dispensers:

Dispenser — Rs. 5000.00 for each nozzle
Totalizer — Rs. 1000.00 for each totalizing Unit

16. LPG Dispensers:

Dispenser — Rs. 5000.00 for each nozzle
Totalizer — Rs. 1000.00 for each totalizing Unit

17. Blood pressure measuring instrument:- Rs. 20.00

18. Personal weighing machine: Rs. 25.00

19. Baby or child weighing scale : Rs. 20.00

20. Automatic Rail Weighbridge:

For each load receptor — Rs. 5000.00
Totalizing device — Rs. 5000.00

21. Automatic in motion road weighbridge

For each load receptor — Rs. 5000.00

22. Automatic Gravimetric Filling Instruments (it includes fill in ml or litre or in Multiples threto):

		Fees in (Rs.)	
1	Exceeding 15 kg	1000.00	for each load receptor
2	Not exceeding 15 kg but exceeding 10 kg	500.00	for each load receptor
3	Not exceeding 10 kg but exceeding 1 kg	300.00	for each load receptor
4	Not exceeding 1 kg but exceeding 500 g	200.00	for each load receptor
5	Not exceeding 500 g but exceeding 300 g	100.00	for each load receptor
6	Not exceeding 300 g but exceeding 200 g	100.00	for each load receptor
7	Not exceeding 200 g but exceeding 100 g	100.00	for each load receptor

8	Not exceeding 100 g but exceeding 50 g	100.00	for each load receptor
9	Not exceeding 50 g	100.00	for each load receptor

23. Discontinuous totalizing automatic weighing instruments (Totalizing Hopper Weighers):

		Fees in (Rs.)	
1	Automatic weighing instrument	5000.00	for each load receptor
2	Discontinuous totalizing automatic weighing instrument	5000.00	for each load receptor

24. Continuous totalizing automatic weighing instruments (Belt Weighers):

		Fees in (Rs.)	
a	for each load receptor	5000.00	for each nozzle
b	totalizing device	5000.00	for each totalizing unit

25. Tapes for use in measurement of Oil quantities:

Denomination	**Fees per piece (Rs.)**
(1)	(2)
50 m	500.00
25 m	500.00
20 m	350.00
15 m	300.00
10 m	250.00
5 m	250.00

".

14. Substitution of Schedule-XI.-

Schedule-XI of the principal rules shall be substituted by the following Schedule, namely,-

" Schedule-XI

[*See rule 25*]

COMPOUNDING FEES FOR VARIOUS OFFENCES

Sl. No.	**Section and nature of offence**	**Penal section**	**Compounding fee (Proposed)**
1	S. 8(3) Use of weight, measure or numeration other	25. Penalty for use of Non-Standard weight or measure	(i) For hawkers/non-permanent establishment – Rs. 500/- (ii) Retailer – Rs. 5000/-

	than the Standard weight, measure or numeration		(iii) Wholesale dealer – Rs.10,000/- (iv)Manufacturer/Packer/Importer-Rs.25,000/- (v) Petroleum industry (Retail Outlets/ Tank Lorries/Storage Depos etc.)- Rs.50,000/- (vi) Others (Government organizations/ PSUs/Cooperative Societies/Banks etc.)- Rs.25,000/-
2	S. 8(4) Manufacture of weight or measure not conforming to Standards	27. Penalty for Manufacture or sale of non-standard weight or measure	(i) Dealer/Seller – Rs. 50,000/- (ii) Manufacturer – Rs. 1,00,000/-
3	S. 10 Transaction or dealing or contract in respect of goods etc., by weight, measure or number than prescribed	28. Penalty for making any transaction, deal or contract in contravention of the prescribed standards.	(i) For hawkers/ non-permanent establishment – Rs. 500/- (ii) Retailer – Rs. 5000/- (iii) Wholesale dealer – Rs.10,000/- (iv) Manufacturer/Packer/Importer-Rs.25,000/- (v) Petroleum industry (Retail Outlets/ Tank Lorries/Storage Depos etc.)- Rs.50,000/- (vi)Others (Government organizations/ PSUs/Cooperative Societies / Banks etc.)- Rs.25,000/-
4	S. 11 Quote or make announcement or issue or exhibit of price list or changing of price than in accordance with standard unit of weight or measure or numeration	29. Penalty for quoting or publishing, etc., of non-standard units	(i) For hawkers/ non-permanent establishment – Rs. 500/- (ii) Retailer – Rs. 5000/- (iii) Wholesale dealer – Rs.10,000/- (iv) Manufacturer/Packer/Importer-Rs.25,000/- (v) Petroleum industry (Retail Outlets/ Tank Lorries/Storage Depos etc.)- Rs.50,000/- (vi) Others (Government organizations/ PSUs/Cooperative Societies / Banks etc.)- Rs.25,000/-
5	S. 12 Demanding or receiving any articles or thing on service in excess or less than the quantity specified by contract or agreement.	30. Penalty for transaction in contravention of standards weights or measures (Fine which may extend to ten thousand Rupees, for the 1st offence)	Rs. 10,000/-

6	S. 17 Maintenance of records, registers by manufacturer, dealer or repairer and production of weight, measure document, register on demand	31. Penalty for non production of documents etc.	(i) For hawkers/ non-permanent establishment – Rs. 500/- (ii) Retailer – Rs. 5000/- (iii) Wholesale dealer – Rs.10,000/- (iv) Manufacturer/Packer/Importer- Rs.25,000/- (v) Petroleum industry (Retail Outlets/ Tank Lorries/Storage Depos etc.)- Rs.25,000/- (vi) Others (Government organizations/ PSUs/Cooperative Societies / Banks etc.)- Rs.25,000/-
7	S.18(1) Compliance of declaration in respect of pre-packaged commodity by retailers or wholesale dealers, Manufacturer, Packer, Importer etc.	36(1) Penalty for selling, etc. of non-standard packages (Does not conform to the declarations on the package)	(i) For Retailers or Wholesale Dealers – Rs.5,000/- (ii) For manufacturers or importers – Rs.25,000/-
8	S.18(2) Compliance of net quantity requirement of pre-packaged commodity by retailers or wholesale dealers, Manufacturer, Packer, Importer etc.	36(2) Penalty for selling, etc. of non-standard packages – (with error in Net Quantity…)	(i) For Retailers or Wholesale Dealers – Rs. 10,000/- (ii) For manufacturers or importers – Rs.50,000/-
9	S. 23 Manufacturer of weight or measure only with registration certificate	45. Penalty for Manufacturer of weight and measure without registration certificate [Fine which may extend to Twenty Thousand Rupees for the 1st offence]	Rs.20,000/-
10	S. 23 Repair/sale of weight or measure only with registration certificate.	46. Penalty for Repair, Sale, etc., of weight and measure without registration certificate [Fine	Rs. 5,000/-

		which may extend to Five Thousand Rupees for the 1st offence]	
11	S. 24 Use of verified weight or measure in transaction or protection	33. Penalty for use of unverified weight or measure [Fine shall not be less than two thousand Rupees but which may extend to Ten Thousand Rupees for the 1st offence]	Rs. 10,000/-
12	S. 33 Sale of weight or measure without verification	33. Penalty for use of unverified weight or measure [Fine shall not be less than two thousand Rupees but which may extend to Ten Thousand Rupees for the 1st offence]	Rs. 10,000/-
13	S. 34 Sale or delivery of commodities by non-standards weights or measure	34. Penalty for sale or delivery of commodities, etc., by non-standard weight or measure	(i) For hawkers/ non-permanent establishment – Rs. 500/- (ii) Retailer – Rs. 5000/- (iii) Wholesale dealer – Rs.10,000/- (iv) Manufacturer/Packer/Importer-Rs.25,000/- (v) Petroleum industry (Retail Outlets/ Tank Lorries/Storage Depos etc.)- Rs.25,000/- (vi) Others (Government organizations/ PSUs/Cooperative Societies / Banks etc.)- Rs.25,000/-
14	S. 35 Rendering service by non-standard weight or measure	35. Penalty for rendering services by non-standard weight, measure or number	i) For hawkers/ non-permanent establishment – Rs. 500/- (ii) Retailer – Rs. 5000/- (iii) Wholesale dealer – Rs.10,000/- (iv) Manufacturer/Packer/Importer-Rs.25,000/- (v) Petroleum industry (Retail Outlets/ Tank Lorries/Storage Depos etc.)- Rs.25,000/- (vi) Others (Government organizations/ PSUs/Cooperative Societies / Banks etc.)- Rs.25,000/-

15	S. 41 Penalty for giving false information or false return	41 Penalty for giving false information or false return	Rs. 5,000/-
16	S. 47 Tampering with registration certificate	47. Penalty for tempering with registration certificate [Fine which may extend to Twenty Thousand Rupees for the 1st offence]	Rs. 20,000/-
17	S. 53(3) Provision of any rule made under the Act	53(3). Penalty for breach of provision of any rules for which no punishment is provided	Rs. 5,000/-

15. In exercise of powers conferred under the provision of sub rule-1 of rule 11 of the Manipur Legal Metrology (Enforcement) Rules, 2011, the Government of Manipur, hereby, specifies the online portal for the purpose of applying for registration certificate for manufacturer, repairer and dealer of Weights & Measures, namely: -

i. The single window portal **EODB Manipur** (URL **eodbmanipur.mn.gov.in)** shall act as the online portal for the purpose of registration for manufacturer, repairer and dealer of Weights & Measures under the Manipur Legal Metrology (Enforcement) Rules, 2011.

ii. The procedure and documents required for online submission of application for registration certificate shall be specified in **ANNEXURE-'A'**

iii. A registration certificate issued under the Act shall be based on self-declaration. The registration certificate shall be for perpetuity and no renewal shall be required. No prior inspection shall be required for grant of the registration certificate and the registration certificate shall neither be saleable nor transferable.

iv. On submitting required documents and fee, these registration certificate under the Act shall be granted within 14 (fourteen) working days from the date of submission of application, otherwise the registration certificate shall be automatically granted.

16. In pursuance of the provisions of rule-14 of the Manipur Legal Metrology (Enforcement) Rules, 2011, Government of Manipur, hereby specifies the manner of application for the purpose of verification and stamping of weights or measures used in any transaction or for protection, namely:-

(1) Verification and stamping of low-risk weights and measures as specified in Schedule-I shall be made on the basis of submission of self-certification by the applicant in **Form-A** annexed in Schedule-I.

(2) Verification and stamping of all other categories of weights and measures shall be made on the basis of third-party certification as specified in **Form-B** annexed in

Schedule-I (third-party herein means any registered repairer who possesses bona fide registration certificate issued by the Controller).

(3) Fees for verification and stamping of weights and measures as specified in rule 16 of the Manipur Legal Metrology (Enforcement) Rules, 2011, shall also be paid by the applicants.

Schedule-I

List of low-risk weights and measures

A. Weight:
Cast iron weight, brass weight and steel weight

B. 1. Counter weighing machine
2. Platform scale of maximum capacity 20 kg
3. Spring balance of capacity up to 20 kg
4. Beam scale of class C & D

C. Length measure

D. Capacity measures up to capacity 5 litre

(N. Kheda Varta Singh)
Commissioner (CAF&PD),
Government of Manipur.
***

Copy to:

1. Secretary to the Hon'ble Governor, Manipur, Lok Bhawan.
2. Secretary to the Hon'ble Chief Minister, Manipur.
3. Staff Officer to the Chief Secretary, Government of Manipur.
4. Commissioner (Law), Government of Manipur.
5. Controller, Weight & Measures / Legal Metrology Department. Manipur.
6. Director, Printing and Stationary, Manipur, for publication in the extraordinary Gazette.
7. Director (IT), Manipur for uploading in the official website.
8. File concerned.

ANNEXURE-'A'

Registration under Rule 11 of the Manipur Legal Metrology (Enforcement) Rules, 2011

1. **Name of Organization to whom application is to be submitted** – Weights and Measures (Legal Metrology) Department.

2. **Name of Services:-**
   i. Registration to manufacture weights or measures.
   ii. Registration to repair weights or measures.
   ii. Registration to deal in weights or measures.
3. **Provision of rule application**. Rule 11 of the Manipur Legal Metrology (Enforcement) Rules, 2011.

4. **Procedure to be followed (for online processing)**
   i. Submission of application through **EODB Manipur** portal (**URL: eodbmanipur.mn.gov.in)**
   ii. Uploading required documents.
   iii. Scrutiny of application and documents by the Legal Metrology Officer (LMO) concerned.
   iv. Intimation of deficiencies, if any, to the applicants for removal of the same.
   v. Recommendations of the LMO for final decision to be taken by the Controller
   vi. Review by the Controller and issue of signed registration certificate in the eligible cases to be viewed/downloaded by the applicant using log in.

5. **Documents to be furnished with the applications: -**

(a) Document to be furnished with the application for new registration certificate of manufacturer of Weights & Measures: -

(i) Document pertaining to land/premises of business/NOC from owner of the land/building in case of rental basis or lease.
(ii) Registration with concerned authority in case of companies/co-operative societies/SHGs and partnership deed in case of partnership firms.
(iii) Model Approval Certificate of Weights & Measures intended to manufacture.
(iv) Proof of identity
(v) Address proof
(vi) GST Registration Certificate
(vii) Passport Photo

(b) Document to be furnished with the application for new registration certificate to repairer of Weights & Measures: -

(i) Shop Licence / Trade Licence.
(ii) Proof of identity
(iii) Address proof
(iv) GST Registration Certificate
(v) Passport Photo

(c) Document to be furnished with the application for new registration certificate of dealer of Weights & Measures: -

(i) Shop Licence / Trade Licence.
(ii) Proof of identity
(iii) Address proof
(iv) GST Registration Certificate
(v) Passport Photo

Form-A

(Self-Certification for Low-Risk Category of Weights and Measures) (Under the Legal Metrology Act, 2009 read with the relevant Rules and Ease of Doing Business (EODB) Reforms)

1. **Particulars of the User / establishment**

(i) Name of the User / Establishment .....
(ii) Address of the establishment .....
(iii) Nature of Business .....
(iv) Contact Details
(a) Mobile No. .....
(b) Email id .....

(v) Registration/ Licence No. / Verification Certificate No. .....

2. **Details of Weights & Measures (Low-risk category)**

Sl. No.	Description of Weights & & Measures	Capacity	Quantity	Make / Model	Place of use

3. **Declaration of Self-Certificate**

I / We hereby declare that

(i) The above-mentioned Weights & Measures fall under the Low-risk Category as specified by the State Government.
(ii) The Weights & Measures conforms to the Standards established by the Legal Metrology Act, 2009 and the Rules made thereunder.
(iii) The instruments are accurate, correct and properly maintained and are being used only for lawful commercial transaction.
(iv) No un-authorised alteration, modification or stamping has been made to any weights or measures.
(v) I / We, undertake to produce weights and / or measures for inspection by the Legal Metrology Officers whenever required.
(vi) I / We understand that the submission of false or misleading information shall render me / us liable for action under the provision of the Legal Metrology Act, 2009 and the Rules made thereunder.

Place.....

Date.....

Signature of user / Authorised signatory

Form-B

THIRD-PARTY CERTIFICATION OF WEIGHTS OR MEASURES

(Issued by Registered Repairer under Section 23 of the Legal Metrology Act, 2009)

1. **Particulars of Repairer**:

a) Name of the Registered Repairer:
b) Registration No.:
c) Address of workshop:
d) Contact No. and Email:

2. **Particulars of the user/owner:**

a. Name of Establishment/User:
b. Address of Premises where instruments are installed/used:
c. Contact No.
d. Email:

3. **Details of weight or measure:**

Sl. No.	Type of weights or measures	Make	Model	Capacity/Range	Serial No.of of weights or measures	Class/ Accuracy	Year of Manufacture

4. **Certification of Accuracy:**

I hereby certify that

1. The above weights or measures conforms to the prescribed Maximum Permissible Error (MPE) as applicable.
2. The weight or measure is fit for use for commercial transaction.

5. **Declaration:**

I hereby declare that the information provided above is true and correct. I understand that any false certification shall render me liable for action under the Legal Metrology Act, 2009 and the Rules made thereunder.

Date.....
Place.....

Signature of Repairer
Name with seal